

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. RP/013/2014

- Subject : Petition under section 79 of the Electricity Act, 2003 praying for direction to UP Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited due to retention of MPs share of Power/ non-supply of IT from Rihand Matatila Hydel Power Stations to MPSEB and resumption of MPs share of power from Rihand and Matatila Hydel Power Stations.
- Date of hearing : 3.6.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : MP Power Management Company Limited
- Respondent : Principal Secretary Energy Department, Government of Uttar Pradesh.
- Parties present : Shri Ganesan Umapathy, Advocate, MPPMCL
Ms. R.Mekhala, Advocate, MPPMCL
Shri Dilip Singh, MPPMCL
Shri Rajiv Srivastava, Advocate, UPPCL and UPJVNL

Record of Proceedings

Learned counsel for the petitioner handed over a copy of the affidavit containing additional grounds for review of order dated 20.2.2014.

2. Learned counsel for UPPCL and UPJVNL submitted that the copy of the review petition was received on 29.5.2014 and requested for two weeks time to file reply to the review petition.

3. After hearing the learned counsel for the parties, the Commission directed the review petitioner to serve copy of affidavit filed today. The respondents were directed to file their replies by 9.6.2014 with an advance copy to the petitioner who may file its rejoinder, if any, by 13.6.2014.

4. The Commission, with the consent of learned counsels for the parties, directed to list the review petition for hearing on 17.6.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**